

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

**CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)
CORAM: SHRI. SATYA RANJAN PRASAD, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 15.04.2024 After Court Hall-I**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/293/2021, IA (IBC)/509/2021, IA No.790/2020 in IA No.32/2019, IA No.913/2020 in IA No.537/2018, IA No.231/2018, IA No.537/2018, IA No.10/2019, IA (IBC)/20/2021 in IA No.10/2019, IA (IBC)/12/2021, IA No.1071/2020 in CP(IB) No.248/7/HDB/2017
NAME OF THE COMPANY	Golden Jubilee Hotels Private Limited
NAME OF THE PETITIONER(S)	Bank of Baroda
NAME OF THE RESPONDENT(S)	Golden Jubilee Hotels Private Limited
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/293/2021 & IA (IBC)/509/2021

Ld. Senior Counsel Dr. Abhishek Singhvi along with Mr. Gyanendra Kumar for SRA present.

Ld. Counsel Mr. Y. Suryanarayana for the Resolution Professional.

Mr. Subodh Kumar Agarwal, Resolution Professional in person.

Ld. Senior Counsel Mr. S. Niranjan Reddy for Ld. PCS Mr. Manoj Kumar Koyalkar for Telangana State Tourism Development Corporation Limited.

Ld. Advocate General Mr. Sudarshan Reddy for the State of Telangana.

Ld. Counsel Ms. Shardha Gupta for the Applicant.

Ld. Senior Counsel Dr. Abhishek Singhvi for SRA stated that sufficient progress has been made in their endeavor for an amicable settlement hence the final hearing of the matter may be adjourned till 2nd week of July, 2024 enabling the parties to arrive at a settlement.

Ld. Senior Counsel also stated that the Appeal before NCLAT, now stands adjourned to 13.05.2024.

The Ld. Counsel for the Resolution Professional also contended similarly.

Mr. Sudharshan Reddy, Ld. Advocate General for the State of Telangana stated that on account of the General Elections, final decisions on the settlement if any arrived at among the parties can be taken only after 2nd June, hence, prayed that the matter be posted beyond 02.06.2024.

Ld. Senior Counsel Mr. S. Niranjan Reddy for Telangana State Tourism Development Corporation Limited also, similarly contended.

In the above backdrop, we adjourn the matter to 11.06.2024 with a direction to all the Ld. Counsels to file written submissions by 11.06.2024, if settlement is not arrived at.

Call on 11.06.2024.

IA No.231/2018

This IA is inadvertently listed, as the same was already disposed of. Hence, no orders are required.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)